

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/5486/2004 - EX[DB]

Date 26/02/2009

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
C.C.E.LUDHIANA
RISHI NAGAR, LUDHIANA
C.C.E.LUDHIANA

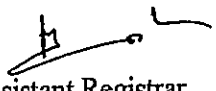
M/S IRCON INTERNATIONAL LTD.

Appellant

Vs
Respondent

EX[DB] dated 20-2-09

I am directed to transmit herewith a certified copy of Final order No. 173/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S IRCON INTERNATIONAL LTD.

KURALI, DISTT. ROPAR (PB)

2. Adv. / Consult

N/E/M/E

3 C.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

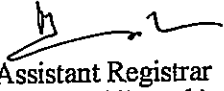
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. 5486 of 2004

[Arising out of Order-in-Original No. 254/Ldh/03 dated 29.10.2003 passed by Commissioner of Central Excise, Ludhiana.]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27: of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair copy of the Order?
 4. Whether Order is to be circulated to the Departmental authorities?
-

Commissioner of Central Excise
Ludhiana

Appellant

Vs.

M/s. IRCON International Ltd.

Respondent

Appearance:

Mr. C.S. Rajput, DR for the Appellant
None for the Respondent

CORAM:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
 Hon'ble Mr. P.K.Das, Member (Judicial)

Date of Hearing/Decision: 20.2.2009

FINAL ORDER NO . 173 / 09 - EX

Per P.K.Das (for the Bench):

Revenue filed this appeal. On query from the Bench, the learned DR submits that they have not obtained clearance from the Committee on Disputes till now. We notice that the matter relates to year 2004. In view of that, appeal is dismissed for want of COD clearance.

(Dictated & Pronounced in the open Court)

(M. Veeraiyan)'
 Member(Technical)

(P.K.Das)
 Member(Judicial)

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